

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH, COURT-II**

**Item No. 209**  
**(IB)- 137(ND)2018**

**IN THE MATTER OF:**

Power2SME Pvt. Ltd.

... **Applicant/Petitioner**

**Vs.**

Uttam Strips Ltd.

... **Respondent**

**Under Section: 8 & 9 of IBC, 2016**

**Order delivered on 13.07.2020**

**CORAM:**

**SHRI. CH. MOHD.SHARIEF TARIQ,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Applicant : Mr. Ankur Mittal, Ms. Meera Murali, Advs.

**ORDER**

**IA 2395/2020**

Counsel for Resolution Applicant/Corporate Debtor is present.

The Registry is directed to issue notice to the Respondent. The Counsel for Resolution Applicant/Corporate Debtor is permitted to serve the respondent by all modes and file the affidavit of service before the next date of hearing.

In the meantime, the assessment order dated 28<sup>th</sup> December 2018 passed for the year 2016-2017 is hereby stayed till further orders.

List the matter on 10<sup>th</sup> August 2020.

**IA/2396/2020**

Counsel for Resolution Applicant/Corporate Debtor is present.

The Registry is directed to issue notice to the Respondent. The Counsel for Resolution Applicant/Corporate Debtor is permitted to serve the respondent by all modes and file the affidavit of service before the next date of hearing.



In the meantime, the assessment order dated 20<sup>th</sup> December 2019 passed for the year 2017-2018 is hereby stayed till further orders.

List the matter on 10<sup>th</sup> August 2020.

**IA/2397/2020**

Counsel for Resolution Applicant/Corporate Debtor is present.

The Registry is directed to issue notice to the Respondent. The Counsel for Resolution Applicant/Corporate Debtor is permitted to serve the respondent by all modes and file the affidavit of service before the next date of hearing.

In the meantime, the assessment order dated 22<sup>nd</sup> December 2019 passed in for the year 2010-2013 is hereby stayed till further orders.

List the matter on 10<sup>th</sup> August 2020.

**IA 2335/2020**

A special mention of the matter has been made by the Counsel for the Operational Creditor, namely, GAIL. The Counsel for Resolution Applicant and Corporate Debtor is also present. The matter is directed to be listed by the Registry. In the meantime, the Counsel for Resolution Applicant and Corporate Debtor shall complete its pleadings.

List the matter on 10<sup>th</sup> August 2020.

  
-S-d-

**(L.N. GUPTA)  
MEMBER (T)**

  
-S-d-

**(CH. MOHD.SHARIEF TARIQ)  
MEMBER (J)**